

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 26

IA 999/2021 IN C.P.(IB)1385/MB/2017

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **26.06.2024**

NAME OF THE PARTIES: **ERICSSON INDIA PVT LTD V/s RELIANCE
INFRATEL LTD**

Section 9, 60(5) of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Sneha a/w Adv. Suhail Mhasvadkar i/b M.V. Kini Law Firm for the Applicant present. Adv. Madhav Kankaria, Adv. Mehul Kumar i/b Cyris Amarchand Mangaldas for the Successful Resolution Applicant present. Adv. Kriti Kalyani i/b Shardul Amarchand Mangaldas & Co. for the Resolution Professional present. Adv. Kriti Kalyani i/b Shardul Amarchand Mangaldas & Co. for the erstwhile Resolution Professional present through VC.

IA 999/2021

Ld. Counsel for the erstwhile Resolution Professional submits that she has no instructions as to the agreement reached out with reference to the electricity dues. However, there is a consensus between the parties on the rental dues. Accordingly, seeks time to have further instructions. List this matter on Board on **02.07.2024**.

-sd-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**